

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BAGGIT INDIA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Baggit India Private Limited
2.	Date of incorporation of corporate debtor	November 4, 2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999MH2008PTC187968
5.	Address of the registered office and principal office (if any) of corporate debtor	218, Narayan Udyog Bhavan, Dr. Ambedkar Road, Lalabaug, Mumbai, Maharashtra, India, 400012
6.	Insolvency commencement date in respect of corporate debtor	February 27, 2026
7.	Estimated date of closure of insolvency resolution process	August 26, 2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Amit Vijay Karia Registration No: IBBI/IPA-001/IP-P-02600/2021-2022/13969
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: 405, Hind Rajasthan Building, Dadasaheb Phalke Road, Gautam Nagar, Dadar (East), Mumbai City, Maharashtra - 400014 Email: ipamitkaria@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: 405, Hind Rajasthan Building, Dadasaheb Phalke Road, Gautam Nagar, Dadar (East), Mumbai City, Maharashtra - 400014 Email: cirp.baggit@gmail.com
11.	Last date for submission of claims	March 13, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: www.ibbi.gov.in/home/downloads (b) Correspondence Email id: cirp.baggit@gmail.com

Notice is hereby given that the **National Company Law Tribunal, Mumbai Bench Court - VI** has ordered the commencement of Corporate Insolvency Resolution Process of **Baggit India Private Limited** on February 27, 2026 in CP(IB)/764/MB/2025.

The creditors of **Baggit India Private Limited**, are hereby called upon to submit their claims with proof on or before **March 13, 2026** to the Interim Resolution Professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd /-

Amit Vijay Karia

Interim Resolution Professional

Registration No: IBBI/IPA-001/IP-P-02600/2021-2022/13969

AFA No. AA1/13969/02/311226/108584 is valid till December 31, 2026

Date: March 1, 2026

Place: Mumbai

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(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
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HDFC BANK LIMITED
We understand your world
Regd. Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai-400 013

POSSESSION NOTICE

Whereas, The undersigned being authorized officer of **HDFC BANK LIMITED** having its Registered Office at Bank House, Senapati Bapat Marg, Lower Parel, Mumbai 400 013 and having one of its office at Department for Special Operations, Peninsula Business Park, B Wing, 4th Floor, Dawn Mills Compound, Ganpat Rao Kadam Marg, Lower Parel (West), Mumbai 400 013 under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3, of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice on **25th November, 2025** u/s 13(2) of the captioned Act, calling upon the **Borrower viz. M/s. Additional Lighting Industries Pvt Ltd. and the Guarantors viz. Mr. Somnath Ashok Wakchoure, Mrs. Deepali Somnath Wakchoure, Mr. Dushyant Gopal Khanna and Golden Bricks and Weekend Home Pvt. Ltd. to repay the amount mentioned in the notice being Rs. 14,80,18,420.68 (Rupees Fourteen Crores Eighty Lakhs Eighteen Thousand, Four Hundred Twenty and Sixty Eight Paise Only)** as on 31st October, 2025 together with interest thereon within 60 days from the date of receipt of the said notice.

The borrower, guarantor(s) and mortgagor(s) having failed to repay the amount, notice is hereby given to the borrower, guarantor(s) and mortgagor(s) and the public in general that the undersigned being the **Authorised Officer of HDFC Bank Limited has taken possession of the property** described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with rule 9 of the said rule on this **25th day of February of the year 2026.**

The borrower, guarantor(s) & mortgagor(s) in particular and the public in general is hereby cautioned not to deal with the below mentioned property and any dealings with the property will be subject to the charge of the HDFC Bank Limited for an amount mentioned above together with interest thereon.

The Borrower/Guarantor(s)/Mortgagor(s) attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Primary security- Hypothecation charge over the stock in trade, book debts & receivables, and plant & machineries. The Plant and machineries being used into business of assembly and manufacture of solar lights, LED Torch, Fans etc and other related products. The entire sales of customer is being routed in self brand namely Silovilt. The said hypothecated stock, plant & machineries located/situated at Shed No.1, S.No.37/1, Dhondiba Masal Industrial Estate, in the lane of Mohan Marbels, Nr. Deccan Honda Service Station Workshop, Pisoli, Pune 411048, Dist. Pune..

Description of the Immovable Properties

a) All that part and parcel of freehold non-agricultural lands owned by Mr. Somnath Ashok Wakchoure and details as under & situate at Village Kothimbe Tal. Karjat Dist. Raigad within local limits of Panchayat Samiti Karjat, within the limits of Sub Registrar Karjat in the Registration Dist. Raigad.

Sr. No.	Particulars (Gat No./Survey No)	Area in SQM	Other details/Village etc
1	132/108	306	Kothimbe, Tal. Karjat Dist. Raigad.
2	132/109	312	Kothimbe, Tal. Karjat Dist. Raigad.
3	132/110	257	Kothimbe, Tal. Karjat Dist. Raigad.
4	132/111	384	Kothimbe, Tal. Karjat Dist. Raigad.
5	132/112	382	Kothimbe, Tal. Karjat Dist. Raigad.
6	132/113	259	Kothimbe, Tal. Karjat Dist. Raigad.
7	132/114	264	Kothimbe, Tal. Karjat Dist. Raigad.
8	132/135	276	Kothimbe, Tal. Karjat Dist. Raigad.
9	132/136	276	Kothimbe, Tal. Karjat Dist. Raigad.
10	132/137	317	Kothimbe, Tal. Karjat Dist. Raigad.

b) All that part and parcel of freehold Non-agricultural lands owned by Mr. Somnath Ashok Wakchoure and details as under & situate at Village Kothimbe Tal. Karjat Dist. Raigad within local limits of Panchayat Samiti Karjat, within the limits of Sub Registrar Karjat in the Registration Dist. Raigad

Sr. No.	Particulars (Gat No./Survey No)	Area in SQM	Other details/Village etc
1	132/37	288	Kothimbe, Tal Karjat Dist. Raigad.
2	132/38	300	Kothimbe, Tal Karjat Dist. Raigad.
3	132/39	300	Kothimbe, Tal Karjat Dist. Raigad.
4	132/40	294	Kothimbe, Tal Karjat Dist. Raigad.
5	132/41	294	Kothimbe, Tal Karjat Dist. Raigad.
6	132/52	306	Kothimbe, Tal Karjat Dist. Raigad.
7	132/159	300	Kothimbe, Tal Karjat Dist. Raigad.
8	132/160	288	Kothimbe, Tal Karjat Dist. Raigad.
9	132/161	294	Kothimbe, Tal Karjat Dist. Raigad.
10	132/162	282	Kothimbe, Tal Karjat Dist. Raigad.
11	132/163	254	Kothimbe, Tal Karjat Dist. Raigad.

c) All that part and parcel of freehold non-agricultural lands Owned by M/s. Golden Bricks Weekend Homes Pvt Ltd and details as under & situate at Village Kothimbe Tal. Karjat Dist. Raigad within local limits of Panchayat Samiti Karjat, within the limits of Sub Registrar Karjat in the Registration Dist. Raigad

Sr. No.	Particulars (Gat No./Survey No)	Area in SQM	Other details/Village etc
1	132/74	312	Kothimbe, Tal Karjat Dist. Raigad.
2	132/75	306	Kothimbe, Tal Karjat Dist. Raigad.
3	132/76	300	Kothimbe, Tal Karjat Dist. Raigad.
4	132/86	399	Kothimbe, Tal Karjat Dist. Raigad.
5	132/90	282	Kothimbe, Tal Karjat Dist. Raigad.

d) All that part and parcel of freehold non-agricultural lands owned by Mr. Somnath Ashok Wakchoure and details as under & situate at Village Kothimbe Tal. Karjat Dist. Raigad within local limits of Panchayat Samiti Karjat, within the limits of Sub Registrar Karjat in the Registration Dist. Raigad

Sr. No.	Particulars (Gat No./Survey No)	Area in SQM	Other details/Village etc
1	132/1	527	Kothimbe, Tal Karjat Dist. Raigad.
2	132/2	339	Kothimbe, Tal Karjat Dist. Raigad.
3	132/3	482	Kothimbe, Tal Karjat Dist. Raigad.
4	132/4	318	Kothimbe, Tal Karjat Dist. Raigad.
5	132/5	294	Kothimbe, Tal Karjat Dist. Raigad.
6	132/6	300	Kothimbe, Tal Karjat Dist. Raigad.
7	132/9	325	Kothimbe, Tal Karjat Dist. Raigad.
8	132/10	337	Kothimbe, Tal Karjat Dist. Raigad.
9	132/11	367	Kothimbe, Tal Karjat Dist. Raigad.
10	132/12	269	Kothimbe, Tal Karjat Dist. Raigad.
11	132/13	294	Kothimbe, Tal Karjat Dist. Raigad.
12	132/29	319	Kothimbe, Tal Karjat Dist. Raigad.
13	132/30	209	Kothimbe, Tal Karjat Dist. Raigad.
14	132/31	187	Kothimbe, Tal Karjat Dist. Raigad.
15	132/107	300	Kothimbe, Tal Karjat Dist. Raigad.

Authorised Officer,
(Rupesh Sadanand Waghe),
Date: - 25-02-2026
Place: - Karjat, Raigarh
Date: - 25-02-2026
Mob.: 0876257037
HDFC Bank Ltd.

Firefighters battle blaze at Surat market

ANI SURAT

A fire at the Millennium-1 textile market on Sunday was brought under control after as many as 15 fire engines rushed to the spot. Emergency crews are currently on the scene.

Chief Fire Officer, Basant Parikh, said, "Fire engines rushed to douse the fire at the Kamela Darwaja hub, with 5-7 shops, including godown, destroyed in the textile market. The fire is now under control, and no casualties have been reported."

He further stated that at Millennium Market, near Sahara Darwaja, there was a fire. "18 fire engines reached here. After that, our officers together controlled it. We saw the smoke from there. The shopkeepers here are saying it started because of a blast in an AC," said Parikh.

"Firefighting was done in three shops by breaking shutters. The rest of the shops are safe. Everyone was saved by the fire brigade. Goods were stored in the godowns built above three shops," Parikh added. Further details are awaited.

IITian among 3 held for aiding cyber fraud

PTI GURUGRAM

The Gurugram police arrested three men, including an IIT student, on the charges of working for foreign-based cyber fraudsters, officials said on Saturday.

The accused — who were arrested from Jaipur in Rajasthan after a raid — not only provided bank accounts to fraudsters for a 30 per cent commission but also operated these accounts, they said.

Police have recovered 11 mobile phones, 40 SIM cards, 43 ATM cards, 15 bank pass-books and seven cheque books from their possession, they added.

According to police, the arrested accused were identified as Saurabh Kumar Meena (27), a resident of Jaipur, Abhishek Bishnoi (20), a resident of Phalodi and Laxman alias Lucky (22), a resident of Nagaur in Rajasthan.

Saurabh Kumar Meena is a student of the Indian Institute of Technology (IIT) Jodhpur, Abhishek Bishnoi is educated in nursing and Laxman alias



Lucky has an MA degree. Police said on January 1, a man filed a complaint with the Cyber Police Station West, stating that a person contacted him through the Telegram application and defrauded him of approximately Rs 3,13,000 under the pretext of making him complete a task.

Police registered a case and, during the investigation, arrested three accused from Jaipur on Thursday.

ACP Priyanshu Dewan of Cyber Branch, Gurugram, said, "During interrogation,

the accused revealed that they worked for cyber fraudsters living abroad. They purchased bank accounts used in frauds and operated them. Taking a 30 per cent commission from the proceeds, they sent the remaining funds to the fraudsters abroad via USDT (a cryptocurrency stablecoin)."

He added that two of the accused have been sent to judicial custody while the main accused, Saurabh Kumar Meena, is being questioned during the two days of police remand.

Litigation conference resolves to improve court pleadings

PTI NEW DELHI

A brainstorming session involving over two dozen Union secretaries and top law officers on Saturday resolved to improve pleadings in courts and resolve divergent stands by central departments as part of efforts to reduce cases in which the central government is a party.

The national conference of Union secretaries and law officers on "Efficient and Effective Management of Government Litigation" focussed on litigation scenario across four major themes: service, pension and employment matters; infrastructure, compensation and contractual disputes; fiscal, taxation and revenue cases; and regulatory, enforcement and compliance-driven litigation.

Participants noted key challenges such as repetitive service litigation due to non-uniform implementation of legal position, lack of due consultation before filing counter affidavits, divergent positions taken by different ministries, lack of coordination between

departments and panel counsels, and a tendency to file appeals as a default reaction.

On matters related to infrastructure and compensation, concerns were raised about escalating land compensation litigation and mounting interest liabilities, routine challenges to arbitral awards, technical complexity in infrastructure contracts leading to inadequate legal vetting, fragmented coordination between technical divisions and legal teams, and underutilisation of ADR and pre-litigation mediation.

A central emphasis of the deliberations was on reducing avoidable litigation and delays in litigation filing through robust filtering, better coordination and early dispute resolution.

The conference recommended clear appeal-filtering criteria in service and other matters, nomination of a designated officer in each department for coordinated handling of litigation, and mechanisms for time-bound implementation of court judgments so that repetitive and contempt litigation is minimised.

PUBLIC NOTICE

NOTICE is hereby given to the public that on behalf of the Owner, I am investigating the title of **Amani Knowledge Park Private Limited ("Owner")** to the immovable property provided below:

ALL THAT piece and parcel of vacant land or ground situate lying and being at Hariyali in the Revenue Village of Hariyali, Taluka Kuria in the Registration Sub District Mumbai City and District Mumbai Suburban admeasuring about 3883.40 sq. mtrs or thereabouts and bearing Survey No. 102, 103-A (Part) and 103-B (Part) as per the documents of title and Survey No. 103A as per Kami Jasti Patrak of Village Hariyali, Taluka Kuria in the Registration and Sub-District of Mumbai Suburban District corresponding to City Survey Nos. 77 and 11 admeasuring about 2743.40 sq. mtrs. and 1140.00 sq. mtrs. respectively and amalgamated to form City Survey No. 11 admeasuring 3883.40 sq. mtrs. i.e. 4644.50 sq. yards or thereabouts and bounded, together all buildings and structures standing thereon as follows:-

On or towards North : By Survey No. 103A (part) of Basant Rubber Factory;

On or towards East : By L.B.S. Marg (formerly known as Bombay Agra Road);

On or towards South : By Survey No. 103B (part); and

On or towards West : By Survey No. 103A (part) and Survey No. 103B (part) ("the said Property").

The entire Property is being presently held by the aforesaid Owner.

All persons having any right, title, claim, demand or interest in respect of or against any of the said Property or any portion thereof including in any transferable development rights (TDR), floor space index (FSI) or any built-up areas constructed and/or to be constructed thereon or by way of sale, transfer, assignment, exchange, right, title, interest, share, benefit, let, lease, sub-lease, license, tenancy, sub-tenancy, mortgage, charge, encumbrance, occupation, covenant, inheritance, bequest, gift, lien, charge, maintenance, easement, trust, possession, development rights, right of way, reservation, family arrangement/settlement, agreement, its pendens or otherwise howsoever or of whatsoever nature, are hereby requested to give notice thereof in writing along with supporting documents to the undersigned having address at **LexSol Advocates & Solicitors, 2nd Floor, Express Towers, Nariman Point, Mumbai, Maharashtra 400 021** and email id at **lexsol@lexsol.in** within 14 (fourteen) days from the date of publication hereof, failing which, the claim and/or objection, if any, of such person or persons will be considered to have been waived, released, relinquished and/or abandoned.

[Note: Aforesaid Property is presently mortgaged/secured in favor of **SBICAP Trustee Company Limited** for the benefit of State Bank of India (Lender) for the loan facility availed by **Amani Knowledge Park Private Limited** from the Lender].

Dated this 1st day of March, 2026

Adv. Namit Gehlot (Advocate)

AVIOM AVIOM India Housing Finance Private Limited
CIN : U65993DL2016PTC291377
Worldmark 3, Unit 306A, 3rd Floor, Asset Area No. 7, Hospitality District, Delhi Aerocity, Near Indira Gandhi International Airport, New Delhi-110037, Email: connect@aviom.in

PUBLIC NOTICE

Notice is hereby given that AVIOM India Housing Finance Private Limited, a Housing Finance Company is shifting its Branch office from Mouza Brahmmapuri, Sheet No 16, City Survey No. 1660, Gala No 182, Malmatta No. 867/4, Brahmmapuri Dist, Chandrapur, Maharashtra-441206 to Survey No 116/3/K/8, Second Floor, Arnav Tower, Nagpur Road, near CDCC Bank Head Office, Civil Line, Chandrapur, Maharashtra-442401.

All concerned are requested to take note of the above notice

Place : Delhi For AVIOM India Housing Finance Private Limited
Date: February 28, 2026 Authorised signatory

SLUH REHABILITATION AUTHORITY, BRIHANMUMBAI
No.SRA/ENG/3(C)/1/W/P/Dwarkasami Navanirman SRA CHS (prop) /Maid (E)/PN/2026/8992 Date: 27.02.2026

CORRIGENDUM

Dated 28/02/2026 published advertisement was not printed in Sr. No.: 3 CTS No.: 351 Area Sq.m.: 24427.40 Holding Right : Agriculture and wrongly printed in Sr. No.: 99 and 100 CTS No.: 351/11 and 351/12 should read as Sr. No.: 99 and 100 CTS No.: 352/1 and 352/2, and The Area to be declare & Boundaries of the Property wrongly printed in Sr. No.: 4 CTS No.: 435/1/1 to 18, 351/50, 351/51, 351/54, 351/56 to 351/60, 351/64, 351/65, 351/70 to 351/135 Area as per property card (Sq.mtr.): 330.09 should be read as Sr. No.: 4 CTS No.: 351/1 to 18, 351/60, 351/51, 351/54, 351/56 to 351/60, 351/64, 351/65, 351/70 to 351/135 Area as per property card (Sq.mtr.): 1330.09

कार्यपालक अभियंता का कार्यालय लघु वितरणी प्रमंडल संख्या-12
संबंधित कार्यालय भवन
डिम्ना रोड मानगो, जमशेदपुर-831012
(E-mail:-ecmd12mangojamshepur@gmail.com/Ph.No. 0657-2954509)

ई0-प्रोक्युरमेंट सूचना
ई-निविदा आमंत्रण सूचना संख्या-डब्ल्यूआर0डी0/एम0डी0डी0-12 / जमशेदपुर / SBD-01 / 2025-26 दिनांक: 27.02.2026

Sl. No.	कार्य का नाम	विवरण
1	कार्य का नाम	Strengthening of Lining work, embankment and jungle clearance of chandil Left main Canal from Km. 59.72 to Km. 78.567
2	प्राक्कलित राशि	₹ 11,74,84,244.87 (रु० ग्यारह करोड़ चौदह लाख चौरासी हजार दो सौ चौबीस एवं पैसे सतराती) मात्र।
3	अग्रभूम की राशि	₹ 11,75,000 (रु० ग्यारह लाख पचहत्तर हजार) मात्र। (To be Deposited as per sp issued vide letter no. 120 dt. 03-10-2023 of information and technology e-governance Department Jharkhand.)
4	कार्य पूर्ण करने का समय	360 Days
5	वेब-साईट पर निविदा आमंत्रण सूचना के प्रकाशन की तिथि	06.03.2026 (शाम 5:00 बजे)
6	निविदा अभिलेख डाउनलोड करने की अंतिम तिथि	27.03.2026 (शाम 5:00 बजे तक)
7	निविदा प्राप्त करने की तिथि तथा समय	27.03.2026 (शाम 5:00 बजे तक)
8	निविदा खोलने की तिथि	30.03.2026 (पूर्वाह्न 11:00 बजे)
9	विज्ञापन दाता का नाम एवं पदनाम	कार्यपालक अभियंता, लघु वितरणी प्रमंडल संख्या-12, मानगो, जमशेदपुर।
10	प्रोक्युरमेंट पदाधिकारी का समर्क संख्या	9693542486
11	ई प्रोक्युरमेंट पदाधिकारी का हेल्प लाईन संख्या	0657-2371765

नोट- प्राक्कलित राशि घट-बढ़ सकती है। केवल ई-निविदा स्वीकार्य।
अधिक जानकारी के लिये वेब साईट-<http://jhrkhantender.gov.in> पर देखा जा सकता है।

कार्यपालक अभियंता लघु वितरणी प्रमंडल संख्या-12 मानगो, जमशेदपुर।
PR 373851 (Water Resource) 25-26 (D)

PUBLIC NOTICE

Notice is hereby given that **Mr. Vasant Shripat Patil and Mrs. Laxmi Vasant Patil**, co-owners/occupants of Room No.14, admeasuring 230 Sq. ft. Useable Carpet area on the ground floor and first floor respectively in the "D'SOUZA CHAWL", Dewool Wadi, Chakala, Andheri (East), Mumbai - 400099 on the land bearing C.T.S. No.187A/B, 188A, 189, 192, 194, 203, 204, 206, 207, 208, 209, 210 of Village Chakala, Taluka Andheri, bearing Hut no. INV No.310, bearing Photo pass no.MT/08/04/031530, having acquired the same from Mr. Babasaheb D. Dudharkar vide Affidavit dated 3rd November, 2003. The said Mr. Vasant Shripat Patil and Mrs. Laxmi Vasant Patil being the present co-owners/occupants of the said Room is in peaceful physical possession of the said Room, holding clear and marketable title free from all encumbrances of any nature whatsoever, now intends to sell, transfer, convey and assign the said Room and all benefits and privileges thereto and also hand over the physical possession of the said Room, unto and in favour of my client.

Any person/body having executed any deed, document, writing either in respect of the aforesaid Room and/or any part or portion thereof and/or having executed any deed or documents with respect thereto and/or any claim or objection by way of sale, mortgage, trust, lien, possession, gift, inheritance, release, lease or otherwise howsoever/whatsoever, should report the same to me, within 14 days from the date of issuance of this notice with documentary proof thereof, failing which no such claims or demands, objections or hindrances, etc. from any such person/body, by, through, for them and/or on their behalf in any manner whatsoever shall be entertained and my client shall be entitled to acquire the said Room and receive Physical possession of the said Room along with the Original Title deeds, by execution of notarization of Agreement, Affidavit and Power of Attorney.

Dated this 1st day of March, 2026.

HARSHAL R. MISTRY,
Advocate Bombay High Court,
B/7, Parle Colony, Ground Floor, Sahakar Marg,
Vile Parle (East), Mumbai-400 057. Mob.No. +91-9769966716
E-Mail id: connecthrr11@gmail.com

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BAGGIT INDIA PRIVATE LIMITED

Sl. No.	RELEVANT PARTICULARS	Baggit India Private Limited
1.	Name of corporate debtor	Baggit India Private Limited
2.	Date of incorporation of corporate debtor	November 4, 2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999MH2008PTC187968
5.	Address of the registered office and principal office (if any) of corporate debtor	218, Narayan Udyan Bhawan, Dr. Ambedkar Road, Lalabaug, Mumbai, Maharashtra, India, 400012
6.	Insolvency commencement date in respect of corporate debtor	February 27, 2026
7.	Estimated date of closure of insolvency resolution process	August 26, 2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Amit Vijay Karia Registration No: IBSI/IPA-001/PP-02600/2021-2022/13969
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: 405, Hind Rajasthan Building, Dadasaheb Phalke Road, Gautam Nagar, Dadar (East), Mumbai City, Maharashtra - 400014 Email: ipamitkaria@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: 405, Hind Rajasthan Building, Dadasaheb Phalke Road, Gautam Nagar, Dadar (East), Mumbai City, Maharashtra - 400014 Email: cirp.baggit@gmail.com
11.	Last date for submission of claims	March 13, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: www.ibbi.gov.in/home/downloads (b) Correspondence Email id: cirp.baggit@gmail.com

Notice is hereby given that the **National Company Law Tribunal, Mumbai Bench Court - VI** has ordered the commencement of Corporate Insolvency Resolution Process of **Baggit India Private Limited** on February 27, 2026 in CP/IB/764/MB/2025. The creditors of **Baggit India Private Limited**, are hereby called upon to submit their claims with proof on or before **March 13, 2026** to the Interim Resolution Professional at the address mentioned against Entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: **March 1, 2026**
Place: **Mumbai**

Amit Vijay Karia
Interim Resolution Professional
Registration No: IBSI/IPA-001/PP-02600/2021-2022/13969
AFA No. AA1/13969/02/311226/108584 is valid till December 31, 2026

Jaishankar speaks to Iranian FM
FPJ News Service
NEW DELHI

External Affairs Minister Dr S Jaishankar held a telephonic conversation with Iranian Foreign Minister Seyed Abbas Araghchi on Saturday as tensions in the Middle East escalated following recent military developments, according to news reports.

Jaishankar shared India's "deep concern at the recent developments in Iran and the region" during the call and reiterated the need for calm.

The discussion comes against the backdrop of heightened conflict triggered by US-Israel strikes on Iranian territory.

PUBLIC NOTICE

NOTICE is hereby given to the public that on behalf of the Owner, I am investigating the title of **Nuzri Pune Knowledge Park Private Limited ("Owner")** to the immovable property provided below:

All that piece and parcel of land or ground situated at Koregaon Road formerly in the village of Mali now amalgamated in Pune City and in the jurisdiction of Pune Municipal Corporation in the registration sub-district of Haveli containing by admeasuring 6771.85 square meters (according to the TPS Form B), together with any right, benefit and entitlement in respect of land admeasuring 323.30 square meters handed over to PMC for road widening and bearing Final Plot No. 288 Survey No. 371 (Part) according to the Survey Settlement and City Survey No. 17/28/1 together all buildings and structures standing thereon and bounded as follows:

On or towards North : By Final Plot No. 289 (P);

On or towards East : By Final Plot No. 289 (P);

On or towards South : By Road; and

On or towards West : By Final Plot Nos. 286 (P) and 287.

("the said Property").

The entire Property is being presently held by the aforesaid Owner. All persons having any right, title, claim, demand or interest in respect of or against any of the said Property or any portion thereof including in any transferable development rights (TDR), floor space index (FSI) or any built-up areas constructed and/or to be constructed thereon or by way of sale, transfer, assignment, exchange, right, title, interest, share, benefit, let, lease, sub-lease, license, tenancy, sub-tenancy, mortgage, charge, encumbrance, occupation, covenant, inheritance, bequest, gift, lien, charge, maintenance, easement, trust, possession, development rights, right of way, reservation, family arrangement / settlement, agreement, its pendens or otherwise howsoever or of whatsoever nature, are hereby requested to give notice thereof in writing along with supporting documents to the undersigned having address at **LexSol Advocates & Solicitors, 2nd Floor, Express Towers, Nariman Point, Mumbai, Maharashtra 400 021** and email id at **lexsol@lexsol.in** within 14 (fourteen) days from the date of publication hereof, failing which, the claim and/or objection, if any, of such person or persons will be considered to have been waived, released, relinquished and/or abandoned.

[Note: Aforesaid Property is presently mortgaged/secured in favor of **SBICAP Trustee Company Limited** for the benefit of State Bank of India (Lender) for the loan facility availed by **Nuzri Pune Knowledge Park Private Limited** from the Lender].

Dated this 1st day of March, 2026

Adv. Namit Gehlot (Advocate)

Government of Jharkhand
Department of School Education and Literacy
(Jharkhand Education Project Council, Ranchi)
J.S.C.A. Stadium Road, Sector-III, Dhurwa, Ranchi-834004
Phone: 0651-2444501, E-Mail: jepranchi2@gmail.com

e-Procurement Notice

JEPIC invites Separate Technical & Financial Bids from eligible and interested contractors for Construction Of A.C.R in Govt. School Located in Gumla, Khunti and Hazaribagh district of Jharkhand. Interested and eligible bidders are requested to submit their proposal latest by 19.03.2026 at 04.00 PM.

The details of tender document can be seen and applied through website <http://jhrkhantenders.gov.in>.

Ref. No.: JEPIC/CIV/03/2180/2026/997 Ranchi, Date: - 27.02.2026

Sd/-
State Project Director
Jharkhand Education
Project Council

PR 373812 (Jharkhand Education Project Council) 25-26 (D)

Stressed Assets Recovery Branch, Mumbai (05168)- 6th Floor,
"The International", 16, Maharashtra Karve Road, Churchgate, Mumbai-400 020.
Phone : 022 - 22053163 / 22053164 / 22053165, E-mail : sbi.05168@sbi.co.in

State Bank of India

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/ charged to the Secured Creditor, the Physical Possession of which has been taken by the Authorised Officer of State Bank of India, the Secured Creditor, will be sold on "As is Where is", "As is What is" and "Whatever there is" basis on 16.03.2026 in between 11.00 am to 04.00 pm for the recovery of respective amount, due to the State Bank of India (Secured Creditor) from the respective Borrower(s) and the Guarantor(s) as specified here under:

Name of Borrowers	Outstanding Dues for Recovery of which Property/ies is/are being sold	Description of the immovable properties	Reserve Price (in Rs.)	Earnest Money Deposit (EMD) (in Rs.)	Date & Time for inspection of the properties
Dr. Yatin Deshmukh & Mrs. Kumudini Deshmukh	Rs. 1,92,65,627/- (One Crore Ninety Two Lacks Sixty Five Thousand Six Hundred Twenty Seven Only) as on 23.09.2023 as per demand notice dated-25.09.2023, with further interest, incidental expenses, costs, charges to be incurred w.e.f. 24.09.2023, due to the secured creditor	All that part & parcel of the property being Flat No B-303 admeasuring 960 sq ft carpet area on the 3rd Floor, Wing B the building known as Triveni Co Op Housing Society Ltd, Situated at Tilak Nagar, Chembur-400089, bearing Survey No 14 (pt), CTS No 34(pt) in the registration sub district Chembur and District of Mumbai Suburban. (Owner: Mr. Yatin Deshmukh & Mrs. Kumudini Deshmukh)	Rs1,46,00,000/- (Rs. One Crores Forty Six Lakhs Only)	Rs. 14,60,000/- (Rs. Fourteen Lakhs Sixty Thousand Only)	09.03.2026 From 03:00 PM to 05:00 PM

The e-auction will be conducted through Bank's e-Auction service provider M/s PSB Alliance Private Limited at their web portal <https://baanknet.com>. The interested bidders shall ensure that they get themselves registered on the e-auction website and

